

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.404/2006
This the 08th day of January 2008

HON'BLE MR. M. KANTHAIHAH, MEMBER JUDICIAL.

Munni Lal, aged about 61 years, son of Shri Late Shri Gopal,
resident of 3/241, Vivek Khand, Gomti Nagar, Lucknow.

...Applicant.

By Advocate: Shri S.P. Singh.

Versus.

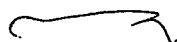
1. Union of India through the Comptroller and Auditor General of India, 10, Bahadur Shah Zafar Marg, New Delhi-110002.
2. Secretary to the Government of India, Department of Pension and Pensioner's Welfare, Ministry of Personnel, Public Grievances and Pension, Lok Nayak Bhawan, 3rd Floor, New Delhi-110003.
3. Accountant General (Commercial & Receipts Audit), U.P., Kendriya Bhawan, 6th Floor, Sector 'H', Aliganj, Lucknow-226024.
4. Accountant General (Accounts and Entitlements)-I, U.P., Allahabad-211001.
5. Pay and Accounts Officer, Office of the Accountant General (Accounts and Entitlements)-I, U.P., Allahabad-211001.

By Advocate: Shri Ganga Singh.

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIHAH, MEMBER JUDICIAL.

1. Heard Shri S.P. Singh, the learned counsel for the applicant and Shri Ganga Singh, the learned counsel for respondents.



2. M.P.No.1361/2007 filed by the learned counsel for respondents for recall of order dated 30.5.2007 stating that the same was passed in his absence and he was not available due to his personal inconvenience.
3. Heard both sides.
4. For the fair and just disposal of the matter, M.P.No.1361/2007 is allowed and thus order dated 30.5.2007 is recalled.
5. The matter is restored.
6. At this stage, applicant counsel represents that whatever claim he made in the OA for payment of interest on delayed payment, the respondents authorities have implemented it and as such, at present the OA has become infructuous.
7. In view of the above such statement of the applicant counsel, the OA has become infructuous and thus dismissed as infructuous. No costs.


(M. KANTHAIHAH)
MEMBER (J)

08.01.2008

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